

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. No.4/2005 in

Petition(s) for Special Leave to Appeal (Civil) No(s).20918/2005

(From the judgement and order dated 28/09/2005 in WP No.6172/2005

of The HIGH COURT OF BOMBAY)

STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

S.D.S. SHASTRA MAHAVIDYALAYA & ORS.

Respondent(s)

(For Directions)

And I.A. Nos.20-28 in S.L.P. (C) Nos.20969-20977 of 2005

(For Directions)

And I.A. No.19/2005 in S.L.P. (C) No.20969 of 2005

(For Intervention)

Date: 02/12/2005 These matters were mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. Ravindra Keshavrao Adsure,Adv.

For Respondent(s) Mr. T. Mahipal, Adv.

Mr. Dharam Bir Raj Vohra, Adv.

Ms. Sarla Chandra, Adv.

Mr. Shivaji M. Jadhav, Adv.

Mr. Manish Pitale, Adv.

Mr. Chander Shekhar Ashri, Adv.

For applicant(s) Ms. Kirti Mishra, Adv.

for M/s. J.S. Wad & Co., Adv.

...2/-

- 2 -

For Intervenor(s) Ms. Asha G. Nair, Adv.

Mr. Sushil Karanjkar, Adv.

Mr. K.N. Rai, Adv.

Mr. Vinay Navare, Adv.

Mr. Naresh Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

The State of Maharashtra shall take appropriate steps to serve the unserved respondents in the special leave petitions within two weeks.

Dasti notices be given to the State for effecting service on the unserved respondents.

Reply to the applications seeking vacation of stay may also be filed by the State Government within three weeks.

List the applications along with the special leave petitions in

the

first week of January, 2006.

[T.I. Rajput]

Court Master

[V.P. Tyagi]

Court Master